

urgent matter, you give me a notice, will consider it . . .

(Interruptions)

SHRI S. JAIPAL REDDY (MAHBU-
BNAGAR) : Sir, the other day we dis-
cussed the question of gas pipe line contract.
Now a new disturbing dimension has been
added to it. On account of the decision
of the Government of India to award this
work on the basis of turnkey, the Govern-
ment . . . (Interruptions).

MR. DEPUTY-SPEAKER : No, no,
we have already discussed this matter . .

(Interruptions)

SHRI S. JAIPAL REDDY : Japan
has gone back from its offer of credit . .

(Interruptions)

MR. DEPUTY-SPEAKER : Mr. Reddy,
this has already been discussed in this
House. You give in writing, I will con-
sider it. . . .

(Interruptions) **

MR. DEPUTY-SPEAKER : I won't
allow then. Please sit down . . .

(Interruptions) **

MR. DEPUTY-SPEAKER : Nothing
will go on record.

[Interruptions]**

MR. DEPUTY-SPEAKER : Mr.
Tewary, please sit down. I am not allow-
ing him.

SHRI SURESH KURUP (KOTTA-
YAM) : I would request you to please ask
the Home Minister to make a statement
on the reported move of the Shiv Sena.

MR. DEPUTY-SPEAKER : Mr. Ram-
amurthy has also referred to it and I have
asked him to give a notice. You also
give a notice.

**Not recorded.

DR. KRUPASINDHU BHOI (SAM-
BALPUR) : Sir, I am on my logs.

PROF. MADHU DANDAVATE :
Have you any Adjournment motion ?

DR. KRUPASINDHU BHOI : No,
Sir, I have got the greatest regard for
Shri Jaipal Reddy and Prof. Madhu
Dandavate. Prof. Tewary has made a
very pertinent point because Prof. Madhu
Dandavate had made a jugglery and an
ornamental speech regarding the Punjab
issue.

MR. DEPUTY-SPEAKER : The
Minister has already replied to that.

SHRI H. K. L. BHAGAT : I do not
accept the insinuations if they have been
made by Prof. Dandavate.

PROF. MADHU DANDAVATE :
There is no insinuation. I only say since
they have warned that some preparations
are being made, I said an inquiry should
be made into that. That is all.

[English]

12.12 hrs.

PAPERS LAID ON THE TABLE

Companies (Acceptance of Deposits) Amen-
dment Rules, 1985, Notifications under
Companies Act, 1956, and Industries
(Development and Regulation)
Act, 1951 etc.

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY AND
COMPANY AFFAIRS (SHRI ARIF
MOHAMMAD KHAN) : I beg to lay on
the Table—

(1) A copy of the Companies (Accep-
tance of Deposits) Amendment
Rules, 1985 (Hindi and English
versions) published in Notification
No. G.S.R. 286 (E) in Gazette
of India dated the 19th March,
1985, under sub-section (3) of
section 642 of the Companies Act,
1956.

(2) A copy of Notification No. G.S.R.
231 (Hindi and English versions)
published in Gazette of India

dated the 2nd March, 1985 declaring 'Messrs Kandan Mutual Benefit Fund Limited, Madras' to be a 'Nidhi' under section 620A (1) of the Companies Act, 1956, under sub-section (3) of section 620 A of the said Act.

[Placed in Library. See No. LT—817/85].

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18AA of the Industries (Development and Regulation) Act, 1951:—

(i) S. O. 275 (E) published in Gazette of India dated the 29th March, 1985 regarding extension of period of management of Messrs Apollo Zipper Company Private Limited, Calcutta, beyond five years.

(ii) S. O. 279 (E) published in Gazette of India dated the 30th March, 1985 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.

(iii) S. O. 282 (E) published in Gazette of India dated the 30th March, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.

- 4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S. O. 274 (E) published in Gazette of India dated the 29th March, 1985 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta, beyond five years.

(ii) S. O. 280 (E) published in Gazette of India dated the 30th March, 1985 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Boreey Mills (Private) Limited, Calcutta, beyond five years.

(iii) S. O. 281 (E) published in Gazette of India dated the 30th March, 1985 regarding extension of period of take over of management of Messrs Indian Health Institute and Laboratory Limited; Calcutta, beyond five years.

[Placed in Library. See No. LT—818/85].

- (5) A copy of the Report (Hindi and English versions) under section 21 of the Monopolies and Restrictive Trade Practice Act, 1969 in the case of Messrs Motor Industries Company Limited, Bangalore for substantial expansion in the capacities of Multi Cylinder Pumps and Nozzle Holders and the Order dated the 10th December, 1984 of the Central Government together with an explanatory note, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. See No. LT—819/85].

Reserve Bank of India Employees' Provident Fund (Amendment) Regulations, 1984 and Amendment to Regulation 46 of Punjab and Sind Bank (Officers') Service Regulations, 1982.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to
lay on the Table :—

- (1) A copy of the Reserve Bank of India Employees' Provident Fund (Amendment) Regulations, 1984 (Hindi and English versions) under

sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT—820/85].

- (2) A copy of the Amendment to Regulation 46 of Punjab and Sind Bank (Officers') Service Regulations, 1982 regarding Terminal Benefits (Hindi and English versions) under sub-section (4) of section 75 of the Banking Laws (Amendment) Act, 1983.

[Placed in Library. See No. LT—821/85].

Detailed Demands for Grants of the Department of Culture for 1985-86

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO) : I beg to lay on the Table a copy of the Detailed Demands for grants (Hindi and English versions) of the Department of Culture for 1985-86.

[Placed in Library. See No. LT—822/85].

12.13 hrs.

[English]

MATTERS UNDER RULE 377

- (i) Need to set up an Academy of Judicial Administration to train Judges and conduct refresher course for them

SHRI KAMAL NATH (CHHINDWARA) : Our Constitution has bestowed a major role on the judiciary in our country's democratic set up. The judiciary has a role to play in India's social transformation and cannot be isolated from the national mainstream. It should be the endeavour of all of us to strengthen the judiciary and at the same time ensure that the judiciary's role is consis-

tent with our national objectives. In almost all major areas there are institutes to train and explain to persons in those areas like for IAS Officers we have the Academy in Mussorie, for Defence Officers we have the National Defence Academy, Indian Military Academy and for the Taxation Officers also there is a training academy. However, for those connected with the judiciary there is no such institute. The Government should set up an Academy of Judicial administration. This academy would train judges at all levels and should conduct refresher courses and in-service courses so that judges at all levels are able to remain in touch with latest judicial procedures and modern methods of judicial administration. Such an academy would conduct compulsory courses for judicial officers at all levels so that the judiciary is made a part of the national mainstream.

SHRI S. JAIPAL REDDY (MAHBUB-NAGAR) : I am on a point of order.

MR. DEPUTY-SPEAKER : He is carrying on under Rule 377.

SHRI S. JAIPAL REDDY : I am on a point of order.

(Interruptions)

MR. DEPUTY-SPEAKER : He is reading from the approved text.

SHRI S. JAIPAL REDDY : I am on a point of order.

MR. DEPUTY-SPEAKER : All right, what is your point of order ?

(Interruptions)

SHRI KAMAL NATH (CHHINDWARA) : How can he raise a point of order ? He does not know the rules.

SHRI S. JAIPAL REDDY : I have read the rules for many more years. He is working in industry and I am working in Legislature. Therefore, I know the rules.

My point of order is that under Rule 377, a statement . . .